एन.एच.आर.सी. में रिट के बाद अब अगले हफ्ते सुप्रीम कोर्ट में पीआईएल दायर करेंगे बहादुरगढ़ के उद्योगपति

- दिल्ली-रोहतक नैशनल हाईवे बंद होने से बहादुरगढ़ के व्यवसायियों को हो रहा भारी नुक्सान
- बहादुरगढ़ में ९ हजार से अधिक फैक्टरियों में काम करते हैं ७ लाख से ज्यादा कर्मचारी



रास्ते बंद होने से बहादुरगढ़ की इंडस्ट्री को 23 हजार करोड़ का नुक्सान हो चुका है।

हजार छोटी-बड़ी फैक्ट्यां हैं और इनमें राजधानी दिल्ली से आवागमन बंद होने माल आसानी से आ रहा है, न ही 7 लाख कर्मचारी काम करते हैं। लेकिन की वजह से न तो फैक्ट्रियों में कच्चा बाहर से कस्टमर आ रहे हैं। मॉडर्न

इंडस्टियल स्टेट के पार्ट बी की तो दो बंद होने से ही पिछले नौ माह में करीब हजार से ज्यादा इकाइयां ठप्प पड़ी हैं। पुलिस ने दिल्ली-रोहतक नैशनल हाईवे पर टिकरी बॉर्डर के मेन रास्ते समेत कई रास्ते बंद कर रखे हैं। सामान की ढ़लाई के लिए दुरदराज के कच्चे-पक्के रास्तों से आना-जाना पड़ रहा है। पांच मिनट का सफर 2 घंटे का हो चुका है। यहां जा रहे हैं, जहां कारखाने पुरी क्षमता से चल रहे हैं। बहादुरगढ़ में आधी क्षमता पर भी नहीं चल रहे हैं। रास्ते एक पीआईएल दायर करने जा रहा है।

23 हजार करोड़ रुपए का नकसान हो चका है।

पहले कोरोनावायरसऔर अब किसान आंदोलन ने बहादुरगढ के व्यवसायियों की कमर तोड़ कर रख दी है। छिकारा ने बताया कि दिल्ली पुलिस ने रास्ते को पूरी तरह से ब्लॉक कर रखा देश का 60 फीसदी से ज्यादा नॉन- है और इसी रास्ते को खुलवाने के लिए लैदर फुटवियर बनता है। यहां के अब उन्होंने मानवाधिकार आयोग का ऑर्डर राजस्थान और अन्य इलाकों में दरवाजा खटखटाया है। इतना ही नहीं बहादुरगढ़ चेंबर ऑफ कॉमर्स एंड इंडस्ट्रीज अगले सप्ताह सुप्रीम कोर्ट में भी

NEW INDIAN EXPRESS, Online, 5.9.2021

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The New Indian Express

Hyderabad 'encounter' case: R&B staffer says accused hurled mud at cops https://www.newindianexpress.com/cities/hyderabad/2021/sep/04/hyderabad-encounter-case-rb-staffer-says-accused-hurled-mud-at-cops-2354170.html

Panch witness had not mentioned this to the police, Judicial Magistrate or NHRC earlier HYDERABAD: The accused in the rape and murder of a veterinarian at Shadnagar, had hurled soil in the eyes of the police party at the place of the 'encounter', panch witness in the case Rajashekar, Assistant Executive Engineer of R&B department, said. He had not mentioned the same in his statements before the police, Judicial Magistrate or even the National Human Rights Commission (NHRC) which had inquired into the 'encounter'.

The counsel for the commission appointed by the Supreme Court to probe the 'encounter', questioned him as to why he had not stated the same in his statements recorded immediately after the incident. When asked why he did so in the affidavit filed 11 months after the incident, he said while filing the affidavit, his advocate asked him to remember everything. "So I recollected everything and made my statement in the affidavit," he said during his cross examination on Friday.

BUSINESS STANDARD, Online, 5.9.2021

Page No. 0, Size:(17.75)cms X (19.74)cms.

Business Standard

West Bengal BJP slams EC's decision to hold Bhabanipur by-poll

https://www.business-standard.com/article/politics/west-bengal-bjp-slams-ec-s-decision-to-hold-bhabanipur-by-poll-121090500061 1.html

West Bengal unit of Bharatiya Janata Party (BJP) on Saturday slammed the decision of the Election Commission of India (ECI) to hold the by-election in Bhabanipur Assembly Constituency of West Bengal that Chief Minister Mamata Banerjee represented earlier.

The Bhabanipur assembly seat was vacated by the West Bengal agriculture minister Sobhandeb Chattopadhyay in May, making way for West Bengal Chief Minister Mamata Banerjee to contest from the seat. The election on the seat is crucial for Banerjee to win if she has to remain the Chief Minister of the state.

Speaking to ANI, West Bengal BJP spokesperson Samik Bhattacharya questioned why the by-election is only held in Bhabanipur and said ECI has put its reputation at stake with the decision and made itself a "laughing stock".

"With this announcement, the EC has put a question mark on its reputation. BJP is unhappy with this announcement. Why are by-polls announced only for Bhabanipur? Why not on other seats? We had already said that we are in favour of conducting by-elections at the right time. Where is the constitutional crisis that TMC is claiming? The people have the right to choose the representative of their choice. But, the law and order that should be there for elections to be held in the state. It is not there at this time," said Bhattacharya.

Referring to the allegations of post-poll violence, he said, "observation of NHRC is not the rule of law, but the ruler of the law has been established in West Bengal. Our 51 workers were killed. Many other party workers still could not enter their house." The BJP spokesperson further questioned why the EC is allowing by-polls during the Covid-19 pandemic when not more than 50 people are permitted in social gatherings. "Is there no Covid-19 in Bhawanipur? ECI has put their reputation at stake and made a laughing stock of itself," he added.

The Commission has decided to hold by-polls in Bhabanipur Assembly Constituency on September 30. The Election Commission also informed that polls will also be held in Samserganj and Jangipur of West Bengal and Pipli (Odisha) on the same date. The counting of votes will be taken up on October 3.

NEWS TRACK LIVE, Online, 5.9.2021

Page No. 0, Size:(18.31)cms X (15.41)cms.

News Track Live

वरला रमैया ने NHRC अध्यक्ष को लिखा पत्र, कही ये बात

https://www.newstracklive.com/news/varla-ramaiah-said-in-a-letter-sent-to-the-nhrc-president-sc2-nu303-ta303-ta915-1461857-1.html

मंगलागिरी: टीडीपी नेता ने आंध्र प्रदेश में मानवाधिकारों के उल्लंघन और शांतिपूर्ण प्रदर्शनकारियों की अवैध गिरफ्तारी की जांच का आदेश देने और कानून की चूक के लिए जिम्मेदार अधिकारियों के खिलाफ सख्त कार्रवाई का आग्रह किया। टीडीपी नेता ने कहा कि उनकी पार्टी के राज्य नेतृत्व ने 28 अगस्त को आंध्र प्रदेश में पेट्रोल और डीजल की कीमतों में भारी वृद्धि के खिलाफ राज्यव्यापी विरोध का आहवान किया था।

उन्होंने सरकार की दमनकारी रणनीति की निंदा करते हुए कहा कि न केवल कई जगहों पर विभिन्न धाराओं के तहत प्राथमिकी दर्ज की गई, बल्कि कुछ नेताओं को अवैध रूप से गिरफ्तार किया गया, हिरासत में लिया गया और बाद में रिहा कर दिया गया। उन्होंने बिगड़ती कानून व्यवस्था की स्थिति और सत्तारूढ़ वाईएसआरसीपी और पुलिस बल की बढ़ती ज्यादितयों पर चिंता व्यक्त की। उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से इस तरह के कठोर मामले दर्ज करने के लिए जिम्मेदार लोगों के खिलाफ जांच और उचित कार्रवाई करने की अपील की।

तेदेपा नेता ने आगे कहा, "पुलिस घोर उपेक्षा कर रही है और सतारूढ़ वाईएसआरसीपी नेताओं द्वारा आयोजित जनसभाओं, ज़्लूसों और सभाओं से आंखें मूंद रही है।" NHRC अध्यक्ष को भेजे गए पत्र में रमैया ने कहा कि आंध्र प्रदेश सरकार और पुलिस बल मौलिक अधिकारों और अनुच्छेद 19 का घोर उल्लंघन कर रहे हैं। वे हर कदम पर असंतोष और लोकतंत्र की सभी आवाजों को दबा रहे हैं।

TIMES OF INDIA, Online, 5.9.2021

Page No. 0, Size:(18.19)cms X (19.27)cms.

Times of India

Father of prime accused in Disha case seeks compensation from Telangana govt

https://timesofindia.indiatimes.com/city/hyderabad/father-of-prime-accused-in-disha-case-seeks-compensation-from-telangana-govt/articleshow/85940765.cms

HYDERABAD: The first schedule of hearing by Justice VS Sirpurkar commission of inquiry, into the encounter of the accused in the Disha rape and murder case, concluded with the cross-examination of Pinjari Hussain on Saturday.

The latter was the father of the prime accused Mohammed Arif. The commission scheduled the next hearing for September 13.

Pinjari Hussain's cross-examination was recorded and he was questioned by police counsel Uma Maheswar Rao. Based on Hussain's affidavits, which were filed before the commission of inquiry, National Human Rights Commission and before the magistrate.

The police counsel had thoroughly cross-examined Pinjari Hussain about the discrepancies in the date of birth of Arif Hussain. Replying to the queries, Pinjari Hussain said that he was not aware how police officials and other authorities have mentioned the dates in the documents.

Uma Maheswar Rao questioned Pinjari Hussain why the date of birth was wrongly mentioned in various affidavits filed before the commission, NHRC and police statement (statement recorded by the police under 161 CRPC).

Pinjari Hussain told the commission that he needs <u>compensation</u> from the government for killing his son as the latter was the only source of income. He also pleaded the commission to do justice to him and his family

Meanwhile, the police Commissioner Rachakonda, who is also a witness in the case, has visited the commission's office at <u>Telangana</u> high court, but his deposition could not be recorded due to time constraint and the lengthy cross-examination of Pinjari Hussain.

The eight-member SIT led by Rachakonda commissioner Mahesh M Bhagwat had earlier investigated the case.

Meanwhile, the inquiry commission has allowed the petition filed by the encounter victim families and directed the Telangana police to provide them security.